## NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 12/02/2018 AT 10.30 AM

SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL		
APPLICATION NUMBER	: CA/219 & 220/2017	
PETITION NUMBER	: CP/8/2016	
NAME OF THE PETITIONER(S)	: Eshaque & 3 Ors	
NAME OF THE RESPONDENT(S)	: M/s. Biomass Briquetting Fuel Techno	ologies Pvt ltd
UNDER SECTION	: 241(1), 242(4), 213, 447, 448, 444	
S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM		
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## ORDER

Counsel for Applicant in CA/219 & 220/2017 present. The Applicant seeks to set aside the Order dated 18.06.2017 for dismissal of the CP in default. There is a delay of 147 days, an Application for condonation of delay is also filed. The reasons stated is that due to the absence of the Counsel, the Petition was dismissed in default. The Counsel for the Respondent is not raising any objection for allowing the application provided the cost is imposed on the Applicant.

In the light of the above, the delay of 147 days is condoned. The Application for the restoration of the CP is allowed subject to the payment of cost of Rs.5,000/- to be paid to the Counsel for the Respondent. Accordingly, the CP/8/2016 is restored. Put up for further proceedings on **02.03.2018 at 10.30 AM.** 

(CH.MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

MS